

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

Government of India
Ministry of Finance
(Department of Revenue and Insurance)

.....

New Delhi, the 1st September, 1972.

NOTIFICATION
INCOME TAX

No. 171(F.No. 404/274/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises S/Shri D.L. Mehta, Tej Prakash, T.K. George Katty and M.A. Dave who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This notification which supersedes Notification Nos. 135(F.No. 16/149/69-ITCC), dated 14th October, 1969, 224 (F.No. 404/86/71-ITCC) dated 21st July, 1971, 225(F.No. 404/86/71-ITCC) dated 21st July, 1971 and 227 (F.No. 404/86/71-ITCC) dated 21st July, 1971 shall come into force with immediate effect.

Sd/-

(A.K. Nasta)

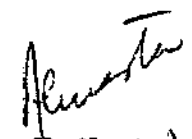
Under Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 171(F.No. 404/274/72-ITCC) :

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(A. K. Nasta)

Under Secretary to the Government of India

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